

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9092/2011

(From the judgement and order dated 14/09/2011 in SBCRLMP No.1935/2009
of the HIGH COURT OF RAJASTHAN AT JODHPUR)

RAJEEV BHANDARI & ORS. Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ANR. Respondent(s)

(With appln(s) for stay)

Date: 31/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Dr. Rajeev B. Masodkar, Adv.
for Mr. S.R. Setia, Adv.

For Respondent(s)

Mr. Suryanarayana Singh, Adv.
for Ms. Pragati Neekhra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Let fresh notice be issued, returnable within four weeks,
to respondent No.2 (the complainant) in order to explore the
possibility of any settlement between the parties.

|(N.S.K. Kamesh)

|(Sneh Bala Mehra)

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|Court Master

| |Court Master

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